

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No, Sir.

(b) and (c) Does not arise.

Medical Store Depots Investigated by CBI

5896. SHRI AMAR ROY PRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some Senior Medical Officer incharge of Medical Store Depot of various systems of medicines of CGHS have written to CBI to inquire into the past records of their Store Depots;

(b) if so, the details thereof;

(c) whether any investigation has been made by CBI;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether these officers are empowered to write to CBI directly without obtaining the prior permission of their department;

(f) if so, the details thereof;

(g) if not, the policies of the Government in this regard; and

(h) the action taken against those officer for violating the rules?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) to (h) In view of (a) above, the questions do not arise.

Setting up of Mobile Courts

5897. DR. RAVI MALLU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal to set up Mobile Courts exclusively to punish the accused persons involved in committing rapes and atrocities on Scheduled Castes/Scheduled Tribes; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) No such proposal is under consideration of the Central Government. However, according to information received from the Ministry of Social Justice and Empowerment, Special Courts set up under the Protection of Civil Rights Act, 1955 in some States are Mobile.

[Translation]

Research and Development Activities

5898. SHRI RAJ NARAIN PASSI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of the policy formulated to make investment by the private sector/foreign collaboration/joint venture in the field of hydrocarbon, petroleum and natural Gas particularly in regard to the seismic survey conducted for exploration research drilling refining and other related areas during the last three years;

(b) the target fixed in areas or the purpose for which indigenisation of research and development activities were undertaken during Eighth Plan;

(c) whether the work has already been started in the targeted areas;

(d) do so, the details regarding nature of work being undertaken gas-reserves found and estimated production year-wise during the above period alongwith the details of private and foreign companies engaged therein; and

(e) the extent to which the import in this regard is likely to be reduced as a result of these activities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (e) The information is being collected and will be laid on the Table of the House.

[English]

Inclusion of Tanti Community In the List of SC

5899. SHRI RAMJIDAS RISHIDEV : Will the Minister of SOCIAL & JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that Scheduled Caste Amendment Bill for inclusion of Tanti Community of Bihar is pending;

(b) if so, the reasons therefor and the time by which the Bill is kept pending;

(c) whether the Government have received any recommendations from Bihar for inclusion of Tanti (Khatwe) community of Bihar in the list of Scheduled Castes;

(d) if so, the action taken by the Union Government in this regard;